

Minister, what I have said is I have accused you of Mr. Education Minister, there is a serious charge made by the Professors of the University. Again you have started the same thing and if the lungs are taken out for this charge, I do not mind because I do not want the McCarthy functioning in the Education Ministry and the Prime Minister's House being involved in this.

MR. CHAIRMAN: Please resume your seat.

SHRI BHUPESH GUPTA: Will you kindly tell Mr. Pratap Chandra? If at your age you are your department of McCarthy, at my age can I not put a question even? Sir, have you got it? Will you tell him?

MR. CHAIRMAN: Yes.

SHRI RISHI KUMAR MISHRA (Rajasthan): On a point of order, Sir. Why are you not listening to a point of order? The hon. Education Minister has made a very obnoxious remark saying that the Member should learn how to speak relevant. I think you should pull up the Minister for making such an unparliamentary remark. It is unparliamentary. He should not say it. It is absolutely objectionable.

SHRI BHUPESH GUPTA: How long has he been in Parliament? Only one year. He is teaching morals to me. (*Interruptions*)

SHRI MANUBHAI PATEL (Gujarat): Was it relevant, Mr. Bhupesh Gupta? You spoke about Jawaharlal Nehru University. This is about Delhi University. Highly irrelevant.

SHRI RISHI KUMAR MISHRA: Sir, you allowed hon. Shri Bhupesh Gupta to make a reference. If he was making a statement which is not relevant, it is within the purview of any Member to get up and object that what he is speaking is not relevant and you can direct the Member to modify his statement and to be the point. It is not at all proper and we take strong

objection that a Minister should get up and speak in an arrogant manner to a senior Member that what he is saying is not relevant.

MR. CHAIRMAN: The question is:

"That in pursuance of item (xix) of clause (1) of statute 2 of the Statutes of the University of Delhi, this House do proceed to elect, in such manner as the Chairman may direct one member from among the members of the House to be a member of the Court of the University of Delhi."

The motion was adopted

MOTION FOR ELECTION TO THE CENTRAL SILK BOARD

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (KUMARI ABHA MAITI): Sir, I beg to move:

"That in pursuance of clause (c) of sub-section (3) of section 4 of the Central Silk Board Act, 1948 (61 of 1948), this House do proceed to elect, in such manner as the Chairman may direct, two members from among the members of the House to be the members of the Central Silk Board".

The question was put and the motion was adopted.

RE. ALLEGED THREAT TO THE LIFE OF A MEMBER

SHRI YOGENDRA MAKWANA (Gujarat): Sir, I want to raise one important and grave issue. I will take only two minutes. Sir, I seek your protection. This is an issue which involves the lives of Members. Day before yesterday, Mr. Shyam Lal Yadav, mentioned about a man who threatened him. Sir, last night...

MR. CHAIRMAN: I have not allowed you. The hon. Member may follow a proper procedure and complain to

the police first. If there is anything, he can complain to the police. Let him not come here without permission and start something.

SHRI SHYAM LAL YADAV (Uttar Pradesh): It involves the privilege of the Member. He has to be heard.

SHRI PILOO MODY (Gujarat): I have a complaint against the police.

SHRI YOGENDRA MAKWANA: I do agree with you that I should file a complaint with the police. That I am going to do. But last night at 11.30, when I was coming after attending the Executive meeting, Mr. Satyanarayana, Member, Lok Sabha, was with me. We parted company at the bus stop. When I was going towards my block, two persons accompanied me. One was in trousers and kurta and the second was wearing a bushirt and pant.

SHRI PILOO MODY: Kalp Nath Rai.

SHRI YOGENDRA MAKWANA: Both of them, from appearance I can say and from their talk—they talked politely with me in the beginning. They said: "What about the motion to be moved tomorrow?" I said: "That is to be done in the House. If you are interested, you can sit in the Gallery and see". Then he said: "What about the documents?" I said: "We have all the documents." Then he said: "Where are the documents?" I said: "The documents are with Mr. Salve. I have given these to him". Then he said: "If you are not going to part with the documents, you will be..." and he showed me a knife also.

MR. CHAIRMAN: That is all right.

SHRI YOGENDRA MAKWANA: Sir, you are not only the Chairman of the House but the Vice-President of India also. I want to place this before this august House.

MR. CHAIRMAN: Special Mentions.

SHRI SHYAM LAL YADAV: On a point of order. My submission is that this is a very serious matter...

MR. CHAIRMAN: Don't take down. This is the third time you are doing it.

(Shri Shyam Lal Yadav Continued to speak)

MR. CHAIRMAN: Please do not take down.

(Shri Shyam Lal Yadav Continued to speak)

MR. CHAIRMAN: Before the Leader of the Opposition speaks I would like to say that Mr. Yadav is not making this complaint today. This is the third time that he is speaking without permission. How long am I to allow him like this? This is the third time. He has brought it to the notice of the House. He has brought it to my notice. How am I to go on like this? And if hon'ble Members go on like this can we conduct the business of the House?

SHRI BHUPESH GUPTA (West Bengal): What have you done about his complaint?

विपक्ष के नेता (श्री कमलार्पति त्रिपाठी):

मान्यवर, मैं आपसे बहुत नम्रता से निवेदन करना चाहता हूँ और यहाँ प्रधान मंत्री जी भी बैठे हुए हैं कि यह जो शिकायत श्री श्याम लाल यादव ने दो-तीन बार की है और अभी श्री मकवाना जी ने जो बातें कही हैं, यह बड़ी गम्भीर है। यह सुन कर अनसुनी न करें। आप इस सदन के अधिकारों के रक्षक हैं।

SHRI SUNDER SINGH BHANDARI (Uttar Pradesh): You are taking up the special mention, I think.

MR. CHAIRMAN: Yes. 7

SHRI SUNDER SINGH BHANDARI: Thank you.

श्री कमलार्पति त्रिपाठी : हमारे सदस्य अपने कर्तव्य का पालन करते हुए यदि इस प्रकार धमकाए जाएँ और लोकतन्त्र का यह स्वरूप देखा जाए कि पार्लियामेन्ट के सदस्यों को छुरा दिखा कर के कहा जाता है और धमकाया जाए कि यह कागज दे दे, तो मैं आपको निवेदन करना चाहता हूँ कि यदि इसकी तरफ आपका ध्यान नहीं गया तो इसमें

सन्देह नहीं कि आपके ससद्यों के कार्यों में बाधा पड़ेगी और उनकी जान भी खतरे में रहेगी। इसे आप अनसुनी न करें। इसके ऊपर विचार करें और देखिये आप हमारे अधिकारों के रक्षक हैं, इस सदन के रक्षक हैं और इसके अधिकारों के रक्षक हैं। इसे आप अनसुनी न करें और इसके ऊपर विशेष रूप से ध्यान देकर कोई न कोई कदम उठाने की कृपा करें। यही मेरा आपसे निवेदन है।

REFERENCE TO GOVERNMENT LETTERS ADDRESSED IN HINDI TO MEMBERS FROM THE SOUTH

SHRI V. GOPALSAMY (Tamil Nadu): Mr. Chairman, Sir, I would like to bring to the notice of the hon'ble Members of this House a matter of special importance. The matter is of grave concern to the non-Hindi speaking people, a matter which clearly depicts to what extent the Hindi alots, the Hindi fanatics are trying impose, inflict and thrust Hindi on us by covert methods. I have received a letter the day before yesterday addressed in Hindi. It is written in Hindi. I do not know the language. I do not understand what has been written in it and to whom it addressed. My beloved brother,

Lakshmanan, who is another M.K. Member of this House, has received another letter. His address is so written in Hindi. Another letter has been received by him from Indian Posts & Telegraphs Department addressed in Hindi. The first letters, I mentioned, are from the Ministry of Railways. Another friend received a notice from the Life Insurance Corporation asking for premium which is printed only in Hindi. Is it the way to implement the assurance given by Mr. Jawahar?

We apprehend that move to create a sort of linguistic tendency, linguistic discrimination? Do you think that we are that we the people are second

rate citizens? Because of this savage linguistic arrogance. I do not feel at home here, I feel a stranger, I feel a foreigner in our own capital city of Delhi. But don't forget that if you try to impose, if you try to threaten us, the more you impose, the more we will reject it lock, stock and barrel. Late Pandit Jawaharlal Nehru realising the threatening, impending danger in imposing Hindi as the sole official language, he gave an assurance to allay the fears of the non-Hindi speaking people that English shall continue as long as the non-Hindi speaking people desire. What happened to that assurance? Our Prime Minister Hon'ble Mr. Morarji Desai also reiterated such an assurance. But what happened to these assurances? Have they gone with the wind? Have the assurances been given an uncerecermonious burial by this Janata Government? Sir, there is a feeling that because the Janata Party has no foothold in the South, it wants to strengthen its base in the North, in the Hindi belt—where also they are now losing the ground, they are imposing Hindi just to satisfy the passions of the Hindi fanatics. I want to say that these Hindi fanatics are the number one enemies of this country because they are sowing the seeds of separation and balkanization. If you want a united India, then you bury this imposition business under thousand fathoms deep. (Interruptions) If you impose Hindi, if you threaten us with Hindi with the might of majority and authority, then the unity of this country will be the first casualty. Don't forget the revolution which took place in the year 1965 in the South. Don't forget the revolution. Don't forget the valiant Tamilian youths who faced the machine-guns of the Indian Army in the year 1965 on the banks of rivers of blood.

MR. CHAIRMAN: Mr. Gopalsamy, it will be clarified. You have brought it to the notice of the Prime Minister. He will clarify.

THE PRIME MINISTER (SHRI MORARJI R. DESAI): May I request my hon. friend...